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CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

O.A. NO. 1530/96  
P.A. NO.

DATE OF DECISION 21/8/96

A. V. Narayana & another (PETITIONER) (S)

Mr. K. Prabhakar Reddy ADVOCATE FOR THE PETITIONER(S)

VERSUS

U.O.T, Secy to Govt. Min. of RESPONDENT (S)  
Home Affairs, N.Delhi & another.

Advocate for the Respondent  
DENT (S).

THE HON'BLE Shri R. Rangarajan, Member (Admin.)

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgement ?
4. Whether the Judgement is to be circulated to the other Benches ?

Judgement delivered by Hon'ble



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1530/94

Date of Order : 21.8.96

BETWEEN :

1. A.V.Narayana .. Applicants.  
2. Nanduri Madanmohan

AND

1. Union of India, rep. by the  
Secretary to Govt., Ministry  
of Home Affairs, New Delhi.  
2. State of A.P. rep. by the Chief  
Secretary to Govt. General Admin.  
Dept., Secretariat, Hyderabad. .. Respondents.

Counsel for the Applicants .. Mr. K.PrabhakarReddy

Counsel for the Respondents .. Mr.N.R.Devraj.  
*Mr. A.V.A. Deekshith*

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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J U D G E M E N T

Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

learned standing counsel for the respondents.

2. This OA is filed praying for a direction to the respondents to determine the initial pay fixation of the applicants in the senior scale of pay in the I.P.S. taking into account the pay drawn by them in the ~~state~~ service in the category of Additional Superintendent of Police (non-cadre) without insisting on the requirements of confirmation in the cadre of Additional Superintendent of Police (non-cadre) with all consequential benefits and consequential incidental benefits as to arrears consequent on such pay refixation and

*D*

8/19/91

DA 1536

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

~~Hon'ble Justice B.C. Sathaye~~  
THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

21/8/91

ORDER/JUDGEMENT  
R.A/C.P./M.A.NO.

O.A.NO.

1536/ay

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED

YLKR

II COURT

No. Spare Copy

